GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 1893 TO BE ANSWERED ON 12.02.2021

Pollution by Industrial Units

1893. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken note of the non-compliance of several industrial units with the pollution prevention laws;
- (b) if so, the details thereof;
- (c) whether the incidence of release of industrial effluents into the groundwater have been reported and if so, the details thereof;
- (d) whether the Government proposes to operationalise a national helpline number to curb pollution in the country; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

(a)& (b) The Ministry of Environment, Forest and Climate Change has notified industry specific effluent and emission standards for various industries. Central Pollution Control Board (CPCB) along with State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) takes necessary actions towards compliance of the prescribed standards.

CPCB has issued directions to 17 categories of highly polluting industries to install Online Continuous Effluent / Emission Monitoring System (OCEMS) with Real Time Data Connectivity to CPCB. CPCB carries out regular inspections of the industries based on exceedance alerts received by SMS of OCEMS and takes action on the defaulter industries.

Total 709 industries have been inspected by CPCB during the period from October, 2016 to January, 2021. Out of which, 348 industries were found non-complying. As per the provisions of Section 5 of the Environment (Protection) Act, 1986, show-cause notices/ technical directions to 163 units and closure directions to 183 units were issued for non-compliance. Out of 348 units found non-complying during inspection, 308 units are complying as on date.

Further, one direction each to Assam and Maharashtra SPCB, was issued under section 18(1)(b) of the Water (Prevention and Control of Pollution)Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

(c) to (e) CPCB under National Water Quality Monitoring Programme (NWMP) is monitoring water quality of ground water at 1231 locations in the country in association with

SPCBs/ PCCs. Central Ground Water Authority also monitors the ground water quality at 15,600 locations in the country. CGWA regulates use of ground water and Central Ground Water Board (CGWB) monitors quality and quantity. As per the assessment of CGWA, there are 162 critical/ overexploited areas in parts of National Capital Territory, Delhi; Haryana; Punjab; Andhra Pradesh; Rajasthan; Madhya Pradesh; Gujarat; West Bengal; Uttar Pradesh; Karnataka; Tamil Nadu; Union Territory (UT) of Puducherry and UT of Diu and CGWA is regulating development of ground water resources in these areas. No incidence of direct release/ discharge of effluent into the ground water have been reported.

CPCB has developed "SAMEER" – a mobile based application. It is an APP which provides hourly updates on the Air Quality Index (AQI) across 100 cities. Another feature of the application is the AQI Bulletin that gives an average of AQI levels over past 24 hours in all the listed cities. Public can also post their grievances/ complaints with pictures and provide valuable suggestions through the APP.
